

ORDER DATED 27.02.07

M.A.148/07

Heard Mr.P.K.Mohapatra,Ld.Counsel for the Applicant and Mr.S.K.Ojha,Ld.Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

2. M.A.148/07 has been filed by eight applicants for allowing them to prosecute the case jointly for which the counsel for the Respondents has no objection.

3. Having heard both the parties, the same is allowed and the M.A.148/07 is disposed of accordingly.

BBJm2
MEMBER(ADMN.)

Chdr
VICE-CHAIRMAN

ORDER NO.2 (DATED 27.02.07)

Applicants are working as senior Loco Pilot(Goods)Grade-I under the control of Res.No.6, South Eastern Railway. On 20.10.2005, they appeared in the viva-voce test conducted by the authorities for promotion to the post of Loco Pilot(Passenger) Gr.II. Applicants says that the Respondents, by ignoring their claim, have promoted some ineligible candidates to the promotional post. Applicants appear to have filed joint representation(Annexure-A/6) to the Sr.Divl.Personnel Officer, Chakradharpur(Res.No.4) on 7.11.05

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OA 69/07

followed by another two representations(Annexure-A/8 & Annexure-A/10) dated 24.02.06 addressed to the Chief Personnel Officer,S.E.Railway,Garden Reach Kolkata(Res.No.3) and dated 17.05.06 addressed to the Secretary, Railway Board, New Delhi(Res.No.2) respectively.

2. In view of the above, as prayed by the Counsel for the applicants and as not objected to by the Counsel for the Respondents, three months time is allowed to the Respondents to take a view on the representations appear to be pending with them. Copies of the O.A. along with copies of this order be sent to Res.No.3 and 4 immediately.
3. With the above, the O.A. is disposed of at the admission stage.
4. Copies of this order along with copies of the O.A. be sent to the remaining Respondents and free copies of this order be handed over to the Counsel for both the parties.

BBF
MEMBER(ADMN.)

Lekha
VICE-CHAIRMAN